

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF PHARMACEUTICALS

**LOK SABHA**

**UNSTARRED QUESTION No. 4146**

**TO BE ANSWERED ON THE 28<sup>th</sup> March, 2017**

**Compulsory Licence for Drugs**

4146. SHRI PRASUN BANERJEE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the details of the drugs currently under compulsory licence in the country; and
- (b) whether there is any proposal to bring other drugs under the aforesaid licence and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS;  
MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS  
(SHRI MANSUKH L. MANDAVIYA)**

(a): Only 1 Compulsory License has been granted till date to the company M/s Natco Pharma Ltd for the manufacture of drug `Nexavar`.

(b): A decision regarding compulsory license under the Patents Act, 1970 is taken on the basis of the facts of each case, and the same cannot be pre-determined.

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